

of Medical Education seeking further comments vide letter dated 21/25th September, 2012. Because of further examination of the issue and consultation with the concerned institutes, the final guidelines have not been notified till date.

Provisions for compensation and penalisation in clinical trials

3203. SHRI NARESH GUJRAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is planning to define compensation rules and penal provisions in case of clinical trials;

(b) if so, the details thereof including time-frame for introduction, types of compensation and other provisions; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) The Drugs and Cosmetics Rules, 1945 have been amended *vide* Gazette notification number G.S.R. 53 (E) dated 30.1.2013 for making specific provisions for grant of compensation in case of injury or death of the trial participant during the clinical trial and laying down procedures for examination of serious adverse events and payment of compensation.

The Drugs and Cosmetics Rules, 1945 have further been amended *vide* Gazette notification number G.S.R. 63(E) dated 1.2.2013 for making specific provisions for penalizing the Investigator(s), Sponsor including their employees, subsidiaries and branches, their agents, contractors and sub-contractors by debarring them from conducting any clinical trial in the future.

The Drugs and Cosmetics (Amendment) Bill, 2007 introduced in the Rajya Sabha on 21.8.2007 also contain penal provisions for violations of the laws pertaining to clinical trials.

Import of medicines from China

3204. SHRI D.P. TRIPATHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that a number of medicines have been imported from China;

- (b) if so, whether all the medicines have been inspected by Government;
- (c) if not, the reasons therefor; and
- (d) the steps Government is taking in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Some medicines including bulk drug are imported from China. Medicines are permitted to be imported only under the provisions of the Drugs and Cosmetics Act, 1940 and the Drugs and Cosmetics Rules, 1945 made thereunder through a system of registration, issuance of import license and inspection of consignments by the Custom Officers as well as the officers of the Central Drugs Standard Control Organisation (CDSCO).

Facilities/amenities for MPs in Delhi hospitals

†3205. SHRI SHIVPRATAP SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the fees, admission and vehicle parking facilities are available in the hospitals located in Delhi for the Members of Parliament (MPs) visiting these hospitals for treatment;
- (b) the names of hospitals where these facilities are available; and
- (c) the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) As far as three Central Government Hospitals *viz.* Safdarjung Hospital, Dr. RML Hospital and LHMC & Associated Hospitals are concerned, no fee is charged for admission from Hon'ble Members of Parliament. The facility for admission is available round-the-clock for Hon'ble Members of Parliament in the Nursing Home of Dr. RML Hospital. Only diet charges of Rs. 100/- per day is charged from Hon'ble Members of Parliament in the Dr. RML Hospital. The facility for parking of vehicle in VIP parking of Nursing Home and OPD parking is available free of cost for Members of Parliament at Dr. RML Hospital. In Safdarjung Hospital, the parking for Members of Parliament is also free of cost. However, there is no separate parking facility available for Members of Parliament in LHMC and Associated Hospitals.

†Original notice of the question was received in Hindi.